

(2020) 11 RAJ CK 0068
In the Rajasthan High Court

Case No : Criminal Miscellaneous Bail Application No. 13589 Of 2020

Kripal Singh Jodha @ Amit And Ors

APPELLANT

Vs

State Of Rajasthan

RESPONDENT

Date of Decision : 21-11-2020

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 437(3), 439
Indian Penal Code, 1860 — Section 120B, 419, 420, 467, 468, 471
Rajasthan Public Gambling Act, 1949 — Section 3, 4
Information Technology Act, 2000 — Section 66D

Citation : (2020) 11 RAJ CK 0068

Hon'ble Judges : Mahendar Kumar Goyal, J

Bench : Single Bench

Advocate : Ashish Chauhan, Laxman Meena

Final Decision : Allowed

Judgement

The present bail application has been filed under Section 439 Cr.P.C. The petitioners have been arrested in connection with FIR No. 246/2020

registered at Police Station Kotwali, District Jaipur City (North) for the offence under Section(s) 419, 420, 120-B IPC & Section 3/4 of the Rajasthan

Public Gambling Act, 1949 & Section 66-D of IT Act and later on for the offences under Section(s) 419, 420, 467, 468, 471, 120-B of IPC & Section

3/4 of the Rajasthan Public Gambling Act, 1949 & Section 66-D of IT Act.

It is contended by the learned counsel for the petitioners that they have falsely been implicated in this case. He submits that the petitioners are in

custody since 20.10.2020, investigation as against them is complete, they have no criminal antecedents of like nature, offences are triable by

Magistrate and prays for their release on bail.

Learned Public Prosecutor has opposed the bail application. Taking into consideration the submissions advanced by learned counsel for the petitioners, the nature of allegations against them, their length of custody, offences being triable by Magistrate and absence of criminal antecedents; but, without expressing any opinion on the merits of the case, this Court deems it just and proper to enlarge the petitioners on bail.

Accordingly, the bail application is allowed and it is directed that accused-petitioners 1. Kripal Singh Jodha @ Amit S/o Shri Pooran Singh Jodha and

2. Randheer Singh S/o Mangal Singh Solanki shall be released on bail under Section 439 Cr.P.C. in connection with afore-mentioned FIR registered at

concerned Police Station, provided each of them shall furnish a personal bond in the sum of Rs.1,00,000/- (Rupees One Lac only) together with two

sureties in the sum of Rs.50,000/- (Rupees Fifty Thousand only) each to the satisfaction of the trial Court with the stipulation that they shall comply

with all the conditions laid down under Section 437(3) Cr.P.C.